

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 148(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2017

NAME OF THE COMPANY:

Anil Kumar Jain & Anr.
Vs
Vardhman Roller Flour Mills Pvt Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Manoj Kr. Garg	Advocate	Petitioner	
2.	Sidharth Patra	Advocate	Petitioner	
3.	Harsh Pandit	Advocate	Petitioner	<i>H Pandit</i>
4.	MR. ARUN SAXENA	ADV	} Respondents	<i>Nalini</i>
5.	Ms. NALINI	ADV		
6.	Ms. ANUSHRI SINGH	ADV		

ORDER

In pursuance of order dated 28.2.2017, a Bank statement of Respondent No.1 with effect from 19.12.2016 to 07.3.2017 has been furnished to the Learned Counsel for the petitioner.


It has been pointed out by the Learned Counsel for the petitioner that the complete Bank account statement has not been filed and huge amount in crores has been withdrawn unauthorisedly by the Directors. He requests and is granted two

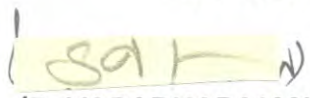
Court-

weeks time to file on record the documents supporting the proposition to indicate the aforesaid factual position with a copy in advance to the other side.

The Bank statement in respect of other accounts shall also be furnished by the Respondent No.1 company apart from the one which has been filed on 09.3.2017.

List on 22.5.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
24.4.2017